

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. 346 of 97

Present : Hon'ble Mr. D. Purkayastha, Judicial Member.

Hon'ble Mr. B.P. Singh, Administrative Member.

LALIT KUMAR RAY & ORS.

...Applicant.

- v e r s u s -

1. Union of India through the Secretary to the Govt. of India, Department of Science and Technology, Technology Bhawan, New Merauli Road, New Delhi-16.

2. The Director, National Atlas & Thematic Mapping Organisation, Salt Lake City, Calcutta-64.

3. The Secretary, Ministry of Finance (Department of Expenditure), New Delhi.

...Respondents.

For the applicant : Mr. T.K. Biswas, counsel.

For the respondents : Mr. S.K. Dutta, counsel.

Heard on 15.12.98

Order on 15.12.98

O R D E R

D. Purkayastha, JM

In this application, Sri Lalit Kumar Ray and five others sought direction upon the respondents to consider the representation of the applicants dated 31.8.95 in the light of recommendation of the Director, NATMO, Calcutta dated 24.7.96 with reference to Ministry's letter No. SM/02/010/96 dated 30.4.96 and also taking into consideration all relevant records.

2. According to the applicant, the respondent authorities did not revise the pay scale of the applicants/ ~~Applicant~~ No.1 to 4 working as Field Assistant and Applicant No.4 & 5 working as Computer despite their counter parts in All India Soil and Lands Use Organisation under the Ministry of Agriculture are enjoying the higher pay scale of Rs.1200-2040/- w.e.f. 1.1.86. The grievance of the applicants is that their pay scale should be at par with the Field Assistants of All India Soil and Lands Use Organisation since they are performing similar duties and responsibilities in the cadre of Field Assistants, NATMO, Calcutta.

3. The respondents filed a written reply in this case.

4. But ld. counsel Mr. Biswas appearing on behalf of the applicant submits that the representation filed by the applicant on 31.8.95 (Annexure-A/4 to the application) has not yet been disposed of by the respondent authorities in the light of the recommendation made by Director, NATMO, Calcutta. So the applicant prays ~~for~~ that necessary direction be issued upon the respondent No.1, the Secretary to the Govt. of India, Deptt. of Science & Technology, New Delhi to dispose of the representation of the applicants.

ld. counsel Mr. Dutta for the respondents also admits that the representation filed by the applicants has not yet been disposed of by the respondent authorities. The same is pending before the Ministry.

5. In view of the aforesaid circumstances, we direct the Secretary to the Govt. of India, Deptt. of Science and Technology, New Delhi, respondent No.1 to dispose of the representation of the applicants with a speaking and reasoned order after having consultation with the Secretary Govt. of India, Ministry of Finance within three months from the date of communication of this order.

6. The application is disposed of accordingly.

7. No order is passed as to costs.

*BY*  
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( B.P. Singh )  
Member (A)

*JK*  
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( D. Purkayastha )  
Member (J)